



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/423/2020

Tuesday, this the 13th day of August, 2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Ankush Chib Age 32 years S/ Madan Singh, R/o Village
Tohana, Satrayian, Tehsil Suchetgarh, Jammu.

.....Applicant

(Advocate: Mr. Sachin Gupta)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Jammu.
2. Principal, Government Medical College, Kathua.
3. J&K Service Selection Board, Sehkari Bhawan, Rail Head, Jammu, through its Secretary.

.....Respondents

(Advocate: Mr. Rajesh Thapa, DAG)

ORDER**Mr. Rakesh Sagar Jain, Member (J):**

1. During the course of arguments, Mr. Sachin Gupta, advocate for applicant Ankush Chib submitted that he would be satisfied if the O.A. is disposed in terms of the order dated 28.05.2018 passed by the Hon'ble High Court of J&K in SWP No. 3305 of 2015 titled Virender Singh v/s State of J&K (Annex A VI).
2. After hearing both the sides, we dispose of the O.A. with directions to the respondents to consider the claim of the applicant as projected in the O.A. under rules, in light of the judgments rendered by the Apex Court and thereafter if the case of applicant is recommended, the concerned respondents shall consider the case of applicant for appointment in accordance with law and in light the law laid down by the Hon'ble Apex Court. The entire exercise shall be carried out by the respondents within a period of two months from the date of receipt of the certified copy of this order. O.A. is accordingly disposed of. No costs.

(**Rakesh Sagar Jain**)
Member (J)
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(**Dr. Bhagwan Sahai**)
Member (A)